गई थीं, जैसे पिता का नाम गलत लिखा जाना और गांवों के नामों का छट जाना आदि; और

(ख) यदि हां, तो उन्हें दूर करने के लिये सरकार ने क्या कार्यवाही की है?

विधि मंत्री (श्री अ० कृ० सेन) : (क) सरकार को निर्वाचन आयोग से ज्ञात हुआ है कि निर्वाचन नामावलियों में कहीं कहीं गलतियां और विसंगतियां हैं, किन्तु वे नामावालियां प्रायः यथासंभव सही हैं।

(ख) निर्वाचन नामावलियों में की गलतियों के सम्बन्ध में आपत्तियां निर्वाचन आयोग से साधारण निर्वाचकों के ठीक पहले और उन के दौरान में की गई थीं। जहां ऐसी आपत्तियां नियत समय के अन्दर प्राप्त हो गई थीं, वहां उन गलतियों को शुद्ध कर दिया गया था। बहुत देर के बाद पहुंचने के कारण जिन आपत्तियों के सम्बन्ध में यथेष्ठ कार्यवाही नहीं हो सकी उन के बारे में निर्वाचन आयोग ने मुख्य निर्वाचन पदाधिकारियों को निदेश दिया है कि वे इस वर्ष नामावलियों के वार्षिक पुनरीक्षण के दौरान में ऐसी आपत्तियों पर पूरा ध्यान रखें।

आयोग ने सब राजनीतिक दलों से भी निवेदन किया है कि वह निर्वाचन नामावलियों में पाई जाने वाली किन्हीं भी त्रुटियों को नजदीक रजिस्ट्री करण पदाधिकारियों के ध्यान में लायें।

State Bank of India

***374. Shri S. V. Ramaswamy:** Will the Minister of **Finance** be pleased to state:

(a) whether the attention of Government has been drawn to the alleged loss of Rs. 1,60,000 in the State Bank of India branch at Salem and the recovery of the sum within the bank;

(b) who was responsible for the alleged loss;

(c) how it came to be recovered; **and**

(d) whether any investigation is being carried out in the matter?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) to (d). I lay a statement on the Table of the House giving the required information [*See* Appendix II, annexure No. 58.]

अस्पृश्यता निवारण

२०६. **स्वामी रामानन्द शास्त्री** : क्या गृह-कार्य मंत्री यह बतलाने की कृपा करेंगे कि:

(क) १९५६-५७ में केन्द्रीय सरकार द्वारा अस्पृश्यता निवारण के लिये प्रत्येक राज्य को कितनी राशि दी गई;

(ख) उत्तर प्रदेश को दी गई कुल राशि में से गैर-सरकारी संगठनों को कितनी राशि दी गई और सरकार द्वारा कितना व्यय किया गया; और

(ग) यदि कोई राशि खर्च नहीं की गई तो वह कितनी है और उस के खर्च न किये जाने के क्या कारण हैं ?

गृह-कार्य उपमंत्री (श्रीमती अलदा) : (क) एक विवरण सभा पटल पर रख दिया गया है। [देखिये परिशिष्ट २, अनुबन्ध संख्या ५९]

(ख) तथा (ग). सूचना एकत्र की जा रही है और उस के प्राप्त होते ही वह सभा पटल पर रख दी जायेगी।

Primary School Teachers

210. { **Shri D. C. Sharma:**
Shri S. M. Banerjee:
Shri B. S. Murthy:

Will the Minister of **Education and Scientific Research** be pleased to refer to the reply given to Starred Question No. 259 on the 21st November, 1956 and state:

(a) how far the remaining States have responded to the request of Government to fix the minimum remuneration of primary school teachers; and

(b) the amount of grants Government propose to give to the States in this regard during the financial year 1957-58, State-wise?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) Out of the 14 States that exist after reorganization, all excepting Jammu and Kashmir have agreed to improve the salary scales.

(b) During 1957-58 the Government of India will bear 50 per cent of the additional expenditure involved. The amount of grants payable to each State will, therefore, depend on the amount of expenditure to be incurred by the State Government under this Scheme.

Development of Andaman and Nicobar Islands

211. Shri D. C. Shrama: Will the Minister of **Home Affairs** be pleased to state:

(a) whether any provision has been made for the economic and social development of Andaman and Nicobar Islands in the Second Five Year Plan; and

(b) if so, whether a detailed statement showing the precise allocation of funds under different heads will be placed on the Table?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) A provision of Rs. 668·50 lakhs has been made for the development schemes under the Five Year Plan of Andaman and Nicobar Islands.

(b) A statement is placed on the Table on the House. [*See* Appendix II, annexure No. 60.]

Oil Drilling in Bombay

212. Shri D. C. Sharma: Will the Minister of **Steel, Mines and Fuel** be pleased to state the progress made so far with regard to drilling in selected places near Bombay (Kaira District) for finding oil?

The Minister of Mines and Oil (Shri K. D. Malaviya): Drilling operations for finding oil have not been started in Kaira District (Bombay State).

Report of the Official Language Commission

213. Shri D. C. Sharma:
Shri Bhakt Darshan:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 7 on the 21st March, 1957 and state when the report of the Official Language Commission will be published?

The Minister in the Ministry of Home Affairs (Shri Datar): The Parliamentary Committee for the examination of the report of the Commission in accordance with clause (5) of Article 344 of the Constitution will be constituted, in consultation with the Speaker of the Lok Sabha and the Chairman of the Rajya Sabha, at an early date. The publication of the report will be determined accordingly.

Bomb Outrage in Delhi

214. Shri Bhakt Darshan:
Shri D. C. Sharma:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 45 on the 21st March, 1957 and state the stage at which the enquiry regarding recent bomb explosions in Delhi stands at present?

The Minister in the Ministry of Home Affairs (Shri Datar): The enquiries are still continuing.

Mineral Oil Survey

215. Shri D. C. Sharma:
Shri Radha Raman:
Shri H. C. Mathur:
Shri Sadhan Gupta:

Will the Minister of **Steel, Mines and Fuel** be pleased to lay a statement showing:

(a) the progress made in searching mineral oils in various parts of the country; and